

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
INTERNATIONAL TRENCHING PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	International Trenching Private Limited
2.	Date of incorporation of corporate debtor	17.05.2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203DL2002PTC115418
5.	Address of the registered office and principal office (if any) of corporate debtor	301 309 Third Floor Vardhman Plaza-I, J Block Rajouri Garden New Delhi-110027
6.	Insolvency commencement date in respect of corporate debtor	08.08.2019 Copy of Order was made available to the IRP on 24.08.2019
7.	Estimated date of closure of insolvency resolution process	17.07.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mohd Nazim Khan Reg.No. IBBI/IPA-002/IP-N00076/2017-18/10207
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: G-41, Ground Floor West Patel Nagar, Delhi-110008 Email: nazim@mnkassociates.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: MNK And Associates LLP, Company Secretaries, G-41 Ground Floor West Patel Nagar, Delhi-110008 Email: nazim@mnkassociates.com
11.	Last date for submission of claims	05.09.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	WEB LINK: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal New Delhi Bench V at New Delhi has ordered the commencement of a corporate insolvency resolution process of the INTERNATIONAL TRENCHING PRIVATE LIMITED on 08.08.2019, copy of order was made available to IRP on 24.08.2019

Nazim

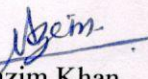
The creditors of INTERNATIONAL TRENCHING PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 05.09.2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Date: 24th August, 2019
Place New Delhi


Mohd Nazim Khan
Interim Resolution Professional